

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:5469
ANSWERED ON:29.04.2013
CLEARANCE FOR CONSTRUCTION OF THERMAL PLANTS
Singh Shri Jagada Nand

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the permission has been taken from the Ministry for setting up of Thermal Power Station at Bausi in district Banka in Bihar;
- (b) if so, the details thereof;
- (c) whether a large area of forest will become flood prone due to the scheme to increase water level of reservoir to supply the water from the existing 'Chandan Jalashay' to Thermal Power Station;
- (d) if so, the details thereof;
- (e) whether the permission has been granted to the forest land i.e. likely to be submerged in reservoir along with the amount earmarked for compensation of the same; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (f) Environmental clearance for setting up of 4x660 MW Coal Based Thermal Power Plant at village Siriya, in Banka District, Bihar was accorded by the Ministry of Environment and Forests under Environment (Protection) Act, 1986 on 29th June 2011 inter-alia stipulating conditions that "no water bodies (including natural drainage system) in the area shall be disturbed due to the activities associated with the setting up/ operation of the power plant".

In case forest land is involved, the State Government needs to submit proposal for seeking prior approval of Central Government for diversion of forest land under Forest (Conservation) Act, 1980. No such proposal for diversion of forest land has been received in this Ministry.